

## Statement

Name of the organisation	Group	No. of posts filled after 24-3-77	No. out of column 3 belonging to		No. of posts de-reserved after 24-3-77	No. of posts out of col. 3 filled by promotion/upgradation	No. belonging out of col. 7 to	
			SC	ST			SC	ST
1	2	3	4	5	6	7	8	9
Department of Petroleum	A	7	..	..	..	3	..	..
	B	16	2	1	..	10	2	1
	C	14	2	1	3	6	1	..
	D	2	..	..	1	2	..	..
Department of Chemicals & Fertilizers	A	19	2	..	..	3	..	..
	B	29	2	..	..	21	2	..
	C	32	2	..	5	10	2	..
	D	6	2	..	..	4	1	..

**Note :** Group 'A' : Posts carrying a pay or scale of pay with the maximum of not less than Rs. 1,300/-.

Group 'B' : Posts carrying a pay or a scale of pay with a maximum of not less than Rs. 900/- but less than Rs. 1,300/-.

Group 'C' : Posts carrying a pay or a scale of pay with a maximum of not less than Rs. 290/- but less than Rs. 900/-

Group 'D' : Posts carrying a pay or a scale of pay with a maximum pay of Rs. 290/- or less.

#### Setting up Chemical Complex in Madhya Pradesh

\*668. SHRI SUKHENDRA SINGH: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the State Government of Madhya Pradesh have approached the Central Government for setting up a chemical complex based on lime stone and coal in Madhya Pradesh; and

(b) if so, what are the details of the proposal and the action taken by

the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

बिस्मिली में इंडेन गैस के एचएंड

\*691. श्री जयन तिवारी: क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) इस समय दिल्ली में हुड्डेन गैस के कितने एजेंट हैं ;

(ख) क्या सरकार का विचार दिल्ली में लोगों की बढ़ती हुई मांग को पूरा करने के लिए कुछ अन्य एजेंसियां खोलने का है ; और

(ग) यदि हां, तो कितनी और कब तक ?

**पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) :** (क) 44।

(ख) और (ग). दिल्ली में नई गैस एजेंसियों के प्रारम्भ करने के प्रश्न पर विचार उलम्ब होने पर तरल पेट्रोलियम गैस की प्रतिरिक्त मात्रा के रखरखाव की आवश्यकता और तरल पेट्रोलियम गैस की वितरण एजेंसियों के पुनर्गठन यदि आवश्यक हो, को ध्यान में रखकर किया जायेगा।

**Complaints against Burmah Shell Dealer at Ballabgarh**

\*693. SHRI DHARMA VIR VASISHT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government received complaints against a Burmah-shell dealer at Ballabgarh (Haryana) regarding adulteration of petrol and diesel resulting in large scale impairment of tractor and car engines, if so, the action taken thereon; and

(b) whether it is a fact that the said dealer had been challaned for the same offence earlier, also if so, reasons for continuing his dealership?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) Complaint against a petrol dealer of

Bharat Petroleum Corporation Limited (BPCL) at Ballabgarh (Haryana) was received in this Ministry from certain residents of Ballabgarh through the Hon'ble Member. The complaint related to the alleged adulteration of High Speed Diesel and Petrol by the said dealer, resulting in impairment of tractor engines. Some of the tractor operators complained to the police who took samples from the retail outlet. The samples were sent to BPCL by Gurgaon Police and these were analysed by BPCL. As per BPCL's report, the analysis showed that while the High Speed Diesel samples were found to be on specifications, the petrol samples failed on two counts namely, octane number and final boiling point. The petrol appeared to be contaminated to the extent of approximately 10 per cent with products like kerosene and mineral turpentine oil. BPCL had conveyed the test reports to the police authorities and simultaneously wrote to the dealer asking for his explanation. The dealer had replied saying that no adulteration had taken place at his site. BPCL have been asked to examine the matter further.

(b) According to information received from BPCL, the dealer concerned has not been involved in any case of adulteration in the past.

**Proposal for Professionally Qualified Members on Company Law Board**

\*694. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some members of Company Law Board are also holding high posts in the Department of Company Affairs;

(b) whether it is also a fact that the members of the Company Law Board do not have any independent and separate status but are an integral part of the Department of Company